

regulations of the Coal Mines Regulations, 1957 : 44(3)(a) 100, 102 and 190.

(d) and (e). The report of the DGMS has been laid on the Table of the House on 20-3-1980. The Eastern Coal fields Limited have initiated disciplinary action against officers found responsible.

Super Thermal Power Plant at Brajraj Nagar in Orissa

1582. DR. KRUPASINDHU BHOI : Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state :

(a) whether the Government of India are proposing to establish a Super Thermal Power Plant basing on the 2 B Valley Coal reserves in Brajraj nagar in Orissa; and

(b) if so, what infrastructural steps are being undertaken to start the work in near future ?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): (a) and (b) . There is no proposal by the Government of India to establish a super thermal power station at Brajraj nagar in Orissa utilising the coal from Ib Valley.

मध्य प्रदेश में कुछ स्थानों पर दूरदर्शन केंद्रों की स्थापना

1583. श्री सत्यनारायण अटिया : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि मध्य प्रदेश में उज्जैन, इन्दौर, रतलाम, मन्दासौर, खांडवा, खारगोन, ग्वालियर और भोपाल में दूरदर्शन सुविधा कब तक उपलब्ध करा दी जाएगी और क्या इस संबंध में सरकार का कोई प्रस्ताव है?

सूचना और प्रसारण तथा पूर्ति और पुनर्वासि मंत्री (श्री बसन्त साठे): वित्तीय साधनों की कमी और दूरदर्शन के विस्तार को कम प्राथमिकता देने के कारण, छठी पंचवर्षीय योजना की अवधि (1978-83) के दौरान, मध्य प्रदेश में फिलहाल नया दूरदर्शन केंद्र स्थापित करने का कोई विचार नहीं है।

फिर भी, भविष्य में दूरदर्शन प्रसार की योजनाओं को प्रतिपादित करते समय सुझावों को ध्यान में रखा जायेगा।

Dam on Sahabi river in Haryana

1584. SHRI RAM SINGH YADAV: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) is it correct that dam on 'Sahabi River, within revenue boundary of village Jadhthal of State of Haryana is under construction;

(b) is it correct that the water of the above dam would submerge Abadi areas and the whole agricultural lands of villages Lalpur, Akoli, Ujoli, Dhamawas and Rabadka of the State of Rajasthan; and

(c) whether Government propose to construct an open barrage on the dam to avoid the submergence of the above said village and loss to the properties of residents of those villages ?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A.B.A. GHANI KHAN CHAUDHURI):

(a) The Government of Haryana have forwarded to the Central Water Commission for examination, the project report for construction of Masani barrage on the Sahabi river near village Masani in district Mohindergarh of Haryana State. The project is yet to be accepted by the Planning Commission for implementation. However, in the annual plan for 1980-81 of Haryana, it has been indicated that an expenditure of Rs. 108.97 lakhs has been incurred on the scheme during 1978-79 and the anticipated expenditure during 1979-80 is Rs. 500 lakhs. With this outlay, work on the flood embankments forming part of the barrage has been taken up.

(b) According to the project report, the following villages of Rajasthan State may be affected by submergence:—

1. Rabadka
2. Karriawas
3. Lalpur
4. Dhani
5. Bhattu Dhani
6. Jhokhawas
7. Akoli

(c) A barrage is proposed in the project report. The ultimate features of the project will, however, be decided after due examination, taking into account all aspects including submergence in Rajasthan Territory.

आकाशवाणी और दूरदर्शन केन्द्र के कर्मचारियों द्वारा धरना

1585. श्री बयाराम शक्य :
श्री निहास सिंह :

क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि आकाशवाणी और दूरदर्शन महानिदेशालय के कर्मचारियों ने हाल ही में धरना दिया है ; और

(ख) यदि हां, तो उसके क्या कारण हैं और धरना समाप्त करने के लिए सरकार ने क्या कार्यवाही की है ?

सूचना और प्रसारण तथा पूर्त और पुनर्वास मंत्री (श्री बसन्त साठे) : (क) और (ख). आकाशवाणी और दूरदर्शन के कुछ कर्मचारियों ने क्षेत्रीय अभियंता (पूर्वी), आकाशवाणी के कार्यालय और दूरदर्शन केन्द्र, कलकत्ता के अतिरिक्त कर्मचारियों के प्रत्यावर्तन/छंटनी/बदली के विरुद्ध कलकत्ता में 12-11-79 से एक आंदोलन शुरू किया था। आंदोलन को, अधिकारियों के इस आश्वासन पर कि कोई छंटनी नहीं की जायेगी और प्रभावित व्यक्तियों को उसी क्षेत्र में मिलाने के सभी प्रयत्न किये जाएंगे पर 27-12-1979 को आंदोलन वापस ले लिया गया।

Proposal to set up a Bench of Kerala High Court at Trivandrum

1586. SHRI A. NEELALOHITHA-DASAN : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government of India had received any representation from any source requesting to start a Bench of the Kerala High Court with filling powers at Trivandrum, the Capital of Kerala;

(b) if so, what the Central Government has done in this matter;

(c) whether, the Government of Kerala has taken up the issue with the Central Government; and

(d) whether the Central Government are aware of the fact that Trivandrum is the only State Capital not having a High Court situated therein ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR) : (a) to (c). The State Government sent a proposal for the establishment of a Bench of the Kerala High Court at Trivandrum in September, 1971. They were addressed in July, 1973 for completing certain statutory consultations. No reply was then received. The State Government have intimated in June, 1978 that the matter is still engaging their attention.

(d) Trivandrum is not the only State Capital in which a High Court does not have its principal seat or a permanent Bench. Bhopal, Imphal, Agartala, Shillong and Kohima are other State capital in which neither the principal seat nor a Permanent Bench of the High Court having jurisdiction is located.

Resettlement of Pong Dam Oustees

1587. SHRI VIKRAM MAHAJAN: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) how many oustees of Pong Dam in Himachal Pradesh were rehabilitated in Rajasthan before March, 1977 and how many have been rehabilitated during March, 1977 and December, 1979; and

(b) the reasons for the delay in resettlement of Pong Dam oustees ?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A.B.A. GHANI KHAN CHAUDHURY): (a) and (b). Decisions regarding the resettlement of the Pong Dam oustees were reached on the basis of agreement between the Chief Ministers and the Award of the then Cabinet Secretary, who was requested to examine the differences between the two States. Special rules entitled "The Rajasthan Colonisation (Allotment of Government land to Pong Dam Oustees in the Rajasthan Canal Colony) Rules, 1972 were framed in 1972, under the Rajasthan Colonisation Act, to govern the details of allotment of land to the Oustees. Applications for allotment of land were invited from the eligible Pong Dam Oustees. The eligible Pong Dam Oustees were to apply for allotment of land within three months of the issue of eligibility certificates by the Certifying Authority in Himachal Pradesh. In